

**MINISTRY OF FINANCE  
DEPARTMENT OF PUBLIC ENTERPRISES**

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**LOK SABHA  
UNSTARRED QUESTION NO. 2538  
TO BE ANSWERED ON THE 09<sup>th</sup> MARCH, 2026**

**SEPARATE PAY REVISION COMMITTEE FOR CPSUS**

**2538. SHRI LAXMIKANT PAPPU NISHAD:**

Will the **Minister of FINANCE** be pleased to state:

- (a) whether the Government is considering setting up a separate and institutional Pay Revision Committee (PRC) on the lines of the 8th Central Pay Commission for about 8 lakh non- executive employees and officers below the board level working in Central Public Sector Undertakings (CPSUs) to revise their salaries with effect from 2027, similar to that of PSU officers, if so, the details thereof;
- (b) whether the Government acknowledge that the pay/wage revision process, formula for bonus/PRP, percentage of allowances and perks, and the pattern of profit sharing for officers and staff in CPSUs to revise their salaries with vary significantly and are inconsistent from CPSU to CPSU, thereby violating the principle of equal pay for equal work; and
- (c) if so, the steps are being taken by the Government to standardise the said process and make the same more equitable?

**ANSWER**

**THE MINISTER OF STATE OF FINANCE  
(SHRI PANKAJ CHAUDHARY)**

- (a) There is no proposal under consideration for setting up a separate and institutional Pay Revision Committee (PRC) for non-executive employees and officers below Board level working in Central Public Sector Enterprises (CPSEs).
- (b) & (c): Variations in pay, allowances and incentives across CPSEs reflect differences in financial capacity, performance. The Government issues periodic uniform guidelines to ensure transparency, affordability and broad parity, while preserving the functional autonomy of CPSEs.

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